

Office of the Principal District & Sessions Judge, Deoghar

Deoghar, dated the 28th day of July, 2021

ORDER NO. 169/2021

In view of Letter No. 1337/Apptt. dated 12.03.2021 of the Hon'ble High Court of Jharkhand, Ranchi read with Notification bearing Memo No. 16/Pad Srijan-09-02/2018-233(16) dated 30.07.2020 issued from the Principal Secretary Department of Health, Medical, Education and Family Welfare, Government of Jharkhand, Ranchi, the Court of District and Additional Sessions Judge-VIII, Deoghar is hereby designated/nominated to act as Food Security Appellate Tribunal, Deoghar for hearing the appeals against the order of the Adjudicating Officer under Food Security and Standard Act, 2006.

Inform all concerned.

Sd/-

Principal District & Sessions Judge,
Deoghar
28.07.2021

Memo No. _____/2021, dated 28.07.2021

Copy forwarded to the Court of District and Additional Sessions Judge-VIII, Deoghar, the Deputy Commissioner, Deoghar, the General Secretary, District Bar Association, Deoghar and Sub-Divisional Bar Association, Madhupur for information and needful.

Sd/-

Judge-in-Charge,
Civil Courts, Deoghar

Memo No. 647/2021, dated 28.07.2021

Copy forwarded to System Assistant, Civil Courts, Deoghar with a direction to upload the order on the official website of Deoghar judgship.

28/7/2021
Judge-in-Charge,
Civil Courts, Deoghar